

out if the allegation has been made on the floor of this House is true?

**SHRI RAGHU RAMAIAH:** I have already submitted what he had to say and the view of the Government is, it does not warrant any enquiry. If the allegation is true, it is certainly objectionable, but we have no means to confirm it.

**SEVERAL HON. MEMBERS** rose—

**MR. SPEAKER:** Order, order. Shri Panigrahi. I have called Panigrahi.

**SHRI CHINTAMANI PANIGRAHI:** I would like to know from the hon. Minister whether the job of the Managing Director in the fertiliser company is to look after the better management of the fertiliser factory and increase the production of fertilisers or to dabble on the question of language policy, and whether the Government approves of the conduct of this particular officer.

**SHRI RAGHU RAMAIAH:** As I submitted earlier, the line of distinction in this case is very thin. An officer can indulge in academic and literary activities. The students invited him and he gave a lecture. I cannot see how that is objectionable.

**SHRI BEDABRATA BARUA:** I think this particular officer must be a very bold person to criticise the language policy. I am only stating a fact. This gentleman has criticised the language policy, which is an academic question. Personally speaking, while I would strongly disagree with what he has said, I think in a public sector undertaking his view has no relevance to his job, even if he has expressed something which is contrary to the accepted policy of the Government. But, at the same time, I would like to know about one thing which is somewhat connected with it. Has the Government got any machinery to assess criticism from its officers, not top officers but subordinate officers, who may be criticising the public sector enterprises.

**SHRI RAGHU RAMAIAH:** There is some misunderstanding which I would like to clear. The officer has not admitted that he criticised the Government. He says: I explained the language policy of the Centre and advised the students not to enter into agitations.

**SHRI BAL RAJ MADHOK:** Just now the answers given by the hon. Minister to the questions that have been put, they contain two aspects. One is the question of facts. What did the officer say? *Malayala Manorama* is a very responsible paper and it says he said "you must rise against this movement" which is a clear incitement to the people. Is the Minister prepared to hold an inquiry whether what the officer said is correct or what the *Malayala Manorama* writes is correct? The facts must be ascertained. Secondly, are the officers of the Government to be allowed to criticise the well-established and recognised policies which are laid down by this hon. House in this way in public?

**MR. SPEAKER:** He has denied it.

**SHRI RAGHU RAMAIAH:** There is no question of any officer encouraging anything which is objectionable. We have asked him for facts and he has given his explanation. He has stated that there was no reporter present and that he was misreported. So, where is the question for any inquiry?

**Gobindsagar Lake at Bhakra Dam**

\*1130. **SHRI CHENGALRAYA NAIDU:** Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that the Himachal Pradesh Government has disputed the rights of the Punjab Government to breed and catch fish in Gobindsagar Lake at Bhakra Dam;

(b) if so, the reasons therefor; and

(c) the action being taken to solve the dispute amicably?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDRESHWAR PRA-SHAD):** (a) and (b) The Government of Himachal Pradesh have claimed exclusive jurisdiction on the fisheries of Gobind Sagar on grounds of territorial jurisdiction and fisheries being a State subject.

(c) Himachal Pradesh Administration is being requested to bring it up for the consideration of the Northern Zonal Council under whose auspices the existing arrangement of a joint Fisheries Board and sharing of income and expenditure between the Bhakra Dam and Himachal Pradesh Administrations was evolved in 1961.

**SHRI CHENGALRAYA NAIDU:** How could this happen if the borders of the States have been settled. I think there is some border dispute. If so, will the Minister refer this to the Home Minister and first settle the border dispute?

**THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO):** Actually, during the reorganisation of Punjab in 1966 there has been some change in the territorial area of Bhakra Dam. This problem has been dealt with by the Home Minister, who presides over the meetings of the Zonal Council.

**SHRI CHENGALRAYA NAIDU:** Then what will happen to the fish, Sir?

श्री श्रीचन्द्र गोयल : मैं यह जानना चाहूंगा कि भाखरा नंगल प्रोजेक्ट में क्या हिमाचल प्रदेश सरकार भी हिस्सेदार है - अगर यह हिस्सेदार नहीं है तो यह मछली पकड़ने का अधिकार वह खालिम अपने लिए ही क्यों सुरक्षित समझते हैं और आज तक का इतिहास क्या है - क्या आज तक पंजाब सरकार इस मछली पकड़ने के घंटे में हिस्सेदार रही है या नहीं या खालिम हिमाचल प्रदेश का ही डम में हक रखा है !

**DR. K. L. RAO:** Under the 1961 Agreement the Bhakra Dam Administration and the Himachal Pradesh

Government had to share the expenses and the revenue in the ratio of 58:42, and that is what has been done all these years. The Himachal Pradesh Government now says that due to the change in the territorial areas it should get all the 100 per cent of the return. That is the point at issue and it is going to be settled by arbitration.

#### **Indo-Iranian Co-operation in Oil and Fertilizer Industries**

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\*1135. **SHRI D. C. SHARMA:**  
**SHRI D. N. PATODIA:**  
**SHRI S. R. DAMANI:**

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there has been some progress in the Indo-Iranian co-operation in Industries like Oil and Fertilizers;

(b) if so, the details thereof; and

(c) whether it is proposed to buy the Indian requirements which have registered a rise of 10 per cent. in oil consumption from Iran?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH):** (a) and (b) During the recent visit of the Minister of Petroleum and Chemicals to Iran, matters relating to Indo-Iranian co-operation in industries like oil and fertilizers were jointly discussed. Several new possibilities of economic co-operation have been explored. The representatives of the two sides have expressed a desire to extend the scope of the existing ties in the field of petroleum exploration and to cover new field such as fertilizers.

(c) Yes, to the extent feasible.

**SHRI D. C. SHARMA:** May I know the specific fields in which India is going to co-operate with Iran? Is it going to be a long-range process or a short-range process?

**SHRI RAGHU RAMAIAH:** It is all a matter of discussion. Discus-